

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

Appeal No.45/252/PB/2018

IN THE MATTER OF:

**ARM Infosoft Pvt. Ltd.
Vs
Registrar of Companies**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 252(3)

Order delivered on 17.01.2018

Coram:

**CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Petitioner(s)

**Mr. Manish Jain, Mr. Rakesh Wadhwa & Mr.
Amit Jain, Advs**

For the Respondent(s):

**Mr. Omkar Singh, Advocate for Income Tax
Dept.**

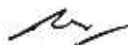
ORDER

On the oral request made by the learned counsel for the appellant The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is impleaded as a party-respondent.

Amended memo be filed by the learned counsel for the appellant within two days.

Notice of the appeal.

Learned Proxy Counsel, Mr. Omkar Singh for Ms. Lakshmi Gurung, learned standing counsel for Income Tax Department-added respondent accepts notice.



A copy of the complete paper book be served to the learned counsel for Income Tax Department during the course of the day.

Let notice be served on respondent No.1 by dasti process.

Reply be filed within four weeks with a copy in advance to the learned counsel for the appellant.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 05.03.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)